

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.22
I.A Nos.384/21 & 63/22 in
CP(IB) No.366/BB/2019**

IN THE MATTER OF:

M/s. Aradhya Wire and Ropes Pvt. Ltd. ... Petitioner
Vs. ... Respondent

Order U/s. 10 of the I&B Code, 2016

Order delivered on 05.04.2022

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : --
For the Liquidator : Mr. S Vivekananda, Adv.

ORDER

I.A No.384 of 2021

1. This application has been filed by the Liquidator of M/s. Aradhya Wire and Ropes Pvt. Ltd. under Regulation 47 A of IBBI (Liquidation Process) Regulations 2016, read with Rule 11 and 32 of the NCLT Rules, 2016 seeking exclusion of 60 days i.e. from 27.04.2021 to 25.06.2021 from the calculation of the liquidation period which was lost due to lockdown imposed in the State of Karnataka.
2. Heard Mr. S Vivekananda, learned Counsel for the Liquidator.
3. In the circumstances and for the reasons mentioned in the Application, the instant I.A is allowed and accordingly 60 days period i.e. from 27.04.2021 to 25.06.2021 is excluded from the calculation of the liquidation period.
4. Accordingly, I.A is **disposed of**.

I.A No.63 of 2022

1. This application has been filed by the Liquidator of M/s. Aradhya Wire and Ropes Pvt. Ltd. under Section 12 A I&B Code, 2016 read with rule 11 & 32 of NCLT Rules, 2016 seeking to withdraw the CP(IB)No.366 of 2019, which was filed under Section 10 of the IBC, 2016 by the Corporate Applicant itself.
2. List the CP on **06.04.2022**.

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**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

—sd—

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**